COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 973 OF 2017 IN DFR NO. 3862 OF 2017

Dated: 14th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Photo Suryakiran Pvt. Ltd. ... Appellant(s)

Vs.

Gulbarga Electricity Supply Company Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. C.S. Vaidyanathan, Sr. Adv.

Ms. Anuradha Mukherjee

Ms. Shikha Tandon

Counsel for the Respondent(s)

ORDER

It is noticed that the matter is listed without curing defects in the appeal. The learned counsel for the appellant seeks some time to cure the defects and states that the matter may be adjourned to 20.11.2017 as another matter being DFR No. 3355 of 2017 challenging the same Impugned Order is listed on the same day. Permission to cure the defects is granted.

List the matter on 20.11.2017. In the meantime defects may be cured.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor)
Technical Member

mk/vt